- 10. The Joint Secretary in-charge of ICR division will consult the Embassy of India where the event is to be held on the nature of dance style that is most suitable for that country.
- 11. Following consultations with the Embassy of India abroad, the most suitable dance style shall be identified. Thereafter the Committee shall make a recommendation accompanied by bio-datas of artists and the publicity photographs along with costs of production.
- 12. This issues with approval of competent authority.

Sd/-

(V. Srinivas)

Joint Secretary to Government of India

## Cultural programme for children through NGOs/trusts

3729. SHRI TARUN VIJAY: Will the Minister of CULTURE be pleased to state:

- (a) whether Government organizes cultural programmes for children through Non-Government Organizations (NGOs) trusts;
  - (b) if so, the details thereof and if not the reasons thereof; and
  - (c) the steps proposed to be taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI SHRIPAD YESSO NAIK): (a) No Sir. However, under Cultural Function Grant Scheme (CFGS), the Ministry provides financial assistance to various NGOs/Organisations for organizing cultural functions which may include Cultural Programmes for Children.

- (b) Under Cultural Function Grant Scheme, Financial assistance is provided to 'Not for Profit' Organizations including Societies, Trusts, Universities for holding Conference, Seminar, Workshop, Symposia, Festivals, Exhibitions, Small Research Projects etc. on different aspects of Indian Culture.
  - (c) Does not arise.

## Pension to accredited artists and singers in Odisha

3730. SHRI A.V. SWAMY: Will the Minister of CULTURE be pleased to state:

- (a) the nature and quantum of pension given to accredited artists, singers, etc.; and
- (b) the number and names of such persons from Odisha receiving pension and their category?